

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.05
C.P. (IB)No.96/BB/2023

IN THE MATTER OF:

M/s. State Bank of India ... Petitioner
Vs.
Mr. S.R.Ramprasad ... Respondent

Order under Section 121 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 08.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. P. Chithra Nirmala
For the Respondent : Shri Amit Anand

ORDER

1. Heard the Ld. Counsels appearing for the Parties.
2. Both the parties are at liberty to file brief note, in not more than two to three pages in total, covering all the aspects, if they so desire, within one week from today.
3. **Order Reserved.**

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)

Shruthi